

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1535  
ANSWERED ON:30.11.2011  
CORRUPT SENIOR CIVIL SERVANTS  
Sayeed Muhammed Hamdulla A. B. ;Yadav Shri Om Prakash

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of corrupt senior civil servants against whom action has been taken by the Government during the last five years;
- (b) the details of the corruption allegations against the civil servants and the action taken by the Government;
- (c) whether the Government considers to strengthen legislative framework for taking stringent action against corrupt officials; and
- (d) if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office .  
(SHRIV. NARAYANASAMY)

(a) : As per information provided by the CBI, during the last five years, i.e. 2006, 2007, 2008, 2009, 2010 & 2011 (upto 31.10.2011), it has registered 135 cases against 149 officers of the rank of Joint Secretary and above. Certain accused officers are common in more than one case.

(b) : The allegations against these officers mainly relate to either criminal misconduct or disproportionate asset or criminal conspiracy or trap cases, etc. The details of action taken on these cases are at Annexure.

(c) & (d) : The following steps have been taken by the Central Government to strengthen the legislative framework against corruption:

1. Enactment of Right to Information Act, 2005;
2. Introduction of the Public Interest Disclosure and Protection to Persons making the Disclosure Bill, 2010 in the Parliament ;
3. Introduction of the Lokpal Bill, 2011 in the Lok Sabha.
4. Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha;
5. Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament.
6. Proposal to introduce Citizens Right to Grievance Redress Bill in the Parliament.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA USQ NO. 1535 FOR ANSWER ON 30.11.2011.

Sl. No.	Year	No of cases	Action taken
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1	2006	45	Closed - 3 cases Sanction denied - 1 case Pending Trial - 41 cases
2	2007	9	Closed - 2 cases Under Investigation - 1 case Pending Trial - 6 cases
3	2008	15	Closed - 1 case RDA recommended - 2 cases Under Investigation - 3 cases Pending Trial - 9 cases
4	2009	27	RDA recommended - 4 cases Pending Trial - 13 cases Closed - 4 cases Under Investigation - 5 cases

Referred to Department for action as deemed fit - 1 case  
5 2010 20 RDA recommended - 3 cases  
Under Investigation - 12 cases  
Closed - 1 case  
Pending trial - 4 cases  
6 2011 (upto 31.10.2011) 19 RDA recommended - 1 case  
Under Investigation - 15 cases  
Under enquiry - 3 cases  
Total 135

RDA : Regular Departmental Action.